

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 28TH DECEMBER, 2018 AT 11.00 A.M.

I. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Shri Ananth Kumar, Union Minister.
2. Shri Narain Singh, former Minister of Haryana.
3. Shri Satya Narain Lathar, former Minister of State, Haryana.
4. Pandit Shiv Charan Lal Sharma, former Minister of State, Haryana.
5. Shri Mani Ram, former Member of Haryana Legislative Assembly.
6. Shri Naresh Malik, former Member of Haryana Legislative Assembly.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. Other

II. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

III. MOTION UNDER RULE 15

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

IV. MOTION UNDER RULE 16

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

V. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
2.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

41.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.72/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.75/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.76/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.78/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.80/ST-2, dated the 5 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.81/ST-2, dated the 6 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.82/ST-2, dated the 19 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.83/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

58.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.84/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.85/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.86/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.87/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.88/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.89/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.90/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.91/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.92/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.93/ST-2, dated the 27 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.95/ST-2, dated the 28 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.96/ST-2, dated the 6 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.97/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.98/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.99/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.100/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.101/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

92.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 st October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.122/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.123/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 th December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.2/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

143.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

160.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	A MINISTER	to re-lay on the Table the Development & Panchayat Department Notification No. S.O. 34/H.A.30/1970/S.22/2018, dated the 29 th June, 2018, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970.
172.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
173.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
174.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
175.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
176.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

177.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
178.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
179.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
180.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
181.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
182.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
183.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
184.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
185.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
186.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
187.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
188.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
189.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
190.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
191.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 nd November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
192.	A MINISTER	to lay on the Table the 41 st Annual Report of Haryana Tourism Corporation Limited for the Year 2014-2015, as required under section 395(b) of the companies Act, 2013.

VI. (i) PRESENTATION OF SIXTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:** to present the sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

ALSO to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(ii) PRESENTATION OF FIFTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:** to present the fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against the such persons who are doing illegal mining under patronage of State Government. They are government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

ALSO to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) PRESENTATION OF THIRD PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:** to present the third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Sh. Shyam Singh Rana, MLA against Sh. Kehar Singh, MLA for misleading the House on 25th October, 2017 by leveling allegations against Sh. Gian Chand Gupta, MLA during the discussion in his speech in the session that he is collecting Rs. 300/- from each "Rehriwalas" in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

ALSO to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

VII. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2018-2019 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

- (i) THE FINANCE MINISTER to present the Supplementary Estimates (Second Instalment) 2018-2019.
- (ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment) 2018-2019.

VIII. SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) 2018-19.

1. Discussion on the Estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 3	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 3- General Administration.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 1-3
Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding <u>₹160,50,02,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 4-Revenue.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 4-8
Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding <u>₹2,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 5- Excise and Taxation.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 9-11
Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹300,00,01,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 7- Planning and Statistics.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 14-18
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹11,000</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 8- Building and Roads.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 19-27
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding <u>₹6,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 9- Education.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 28- 33

Demand No. 10	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 10- Technical Education.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 34-36
Demand No. 11	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 11-Sports and Youth Welfare.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 37-40
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding <u>₹6,000/-</u> for revenue expenditure and <u>₹2,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 13- Health.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 41-48
Demand No. 14	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 14- Urban Development.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 49-52
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding <u>₹500,00,01,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 15- Local Government.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 53-55
Demand No. 17	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 17- Employment.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 56-58
Demand No. 18	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 18- Industrial Training.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 59-62

Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 19- Welfare of SCs and BCs.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 63-66
Demand No. 20	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 20- Social Security and Welfare.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 67-70
Demand No. 21	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 21- Women and Child Development.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 71-74
Demand No. 23	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹2,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 23- Food and Supplies.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 75-78
Demand No. 24	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 24- Irrigation.</u>	Supplementary Estimates (second Instalment) 2018-2019 Pages 79-82
Demand No. 25	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 25- Industries.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 83-86
Demand No. 26	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 26- Mines & Geology.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 87-89

Demand No. 27	A MINISTER	to move that a Supplementary sum not exceeding <u>₹2,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 27-Agriculture.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 90-92
Demand No. 28	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 28- Animal Husbandry & Dairy Development.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 93-96
Demand No. 29	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 29- Fisheries.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 97-99
Demand No. 30	A MINISTER	to move that a Supplementary sum not exceeding <u>₹34,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 30- Forest and Wild Life.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 100-105
Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding <u>₹200,00,02,000/-</u> for revenue expenditure and <u>₹1000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 32- Rural and Community Development.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 106-111
Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 33- Co-operation.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 112-114
Demand No. 34	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 34- Transport.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 115-118

Demand No. 35	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for capital expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 35- Tourism.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 119-122
Demand No. 36	A MINISTER	to move that a Supplementary sum not exceeding <u>₹2,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 36 - Home.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 123-126
Demand No. 37	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 37 - Elections.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 127-128
Demand No. 38	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 38 – Public Health and Water Supply.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 129-132
Demand No. 39	A MINISTER	to move that a Supplementary sum not exceeding <u>₹150,00,01,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 39 – Information and Publicity.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 133-136
Demand No. 40	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1215,60,04,000/-</u> for revenue expenditure and <u>₹19,43, 03,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 40 – Energy & Power.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 137-147
Demand No. 41	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 41 – Electronics & IT.</u>	Supplementary Estimates (Second Instalment) 2018-2019 Pages 148-150

IX. LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No. 4) Bill, 2018. A MINISTER to introduce the Haryana Appropriation (No. 4) Bill;

to move that the Haryana Appropriation (No. 4) Bill be taken into consideration at once;

Also to move that the Bill be passed.
2. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018. A MINISTER to introduce the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill;

to move that the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
3. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018. A MINISTER to introduce the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill;

to move that the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
4. The Haryana Police (Amendment) Bill, 2018. A MINISTER to introduce the Haryana Police(Amendment) Bill;

to move that the Haryana Police (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
5. The State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018. A MINISTER to introduce the State University of Performing and Visual Arts, Rohtak (Amendment) Bill;

to move that the State University of Performing and Visual Arts, Rohtak (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
6. The Faridabad Metropolitan Development Authority, Bill 2018. A MINISTER to introduce the Faridabad Metropolitan Development Authority, Bill;

to move that the Faridabad Metropolitan Development Authority, Bill be taken into consideration at once;

Also to move that the Bill be passed.

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| 7. | The Haryana Municipal Corporation (Third Amendment) Bill, 2018. | A MINISTER | <p>to introduce the Haryana Municipal Corporation (Third Amendment) Bill;</p> <p>to move that the Haryana Municipal Corporation (Third Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 8. | The Haryana Municipal (Second Amendment) Bill, 2018. | A MINISTER | <p>to introduce the Haryana Municipal (Second Amendment) Bill;</p> <p>to move that the Haryana Municipal (Second Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 9. | The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018. | A MINISTER | <p>to introduce the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill;</p> <p>to move that the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 10. | The Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018 | A MINISTER | <p>to introduce the Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill;</p> <p>to move that the Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |

**CHANDIGARH:
THE 27TH DECEMBER, 2018.**

**RAJENDER KUMAR NANDAL,
SECRETARY.**